

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /205/89
T.A. No.

DATE OF DECISION 12th August, 1993.

Shri B.M.Desai _____ Petitioner

Shri A.N.Patel _____ Advocate for the Petitioner(s)

Versus

Union of India & others _____ Respondent

Shri Akil Kureishi _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr. M.R.Kolhatkar : Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

Shri B.M.Desai,
Casual Worker, serving at
the office of Telecom District
Engineer, Mehsana

...Applicant

Advocate Mr.A.N.Patel

VERSUS

1. Union of India, Notice
to be served through
General Manager, Department
of Telecommunication,
Ambica Chambers,
Ahmedabad-380 009
2. Telecom District Engineer,
Department of Telecommunication ,
Supermarket,
Mehsana.

...Respondents

Advocate Mr.Akil Kureishi

ORAL JUDGEMENT

O.A./205/89

Date : 12/8/1993.

Per : Hon'ble Shri R.C.Bhatt, Member (J)

None is present for the applicant.

Mr.Akil Kureishi, learned advocate for the respondents is present. Application is dismissed for default. No order as to costs.

M.R.Kolhatkar
(M.R.KOLHATKAR)

Member (A)

R.C.Bhatt
(R.C.BHATT)
Member (J)

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